

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.608/97

Thursday this the 1st day of May, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.Shyju, aged 21 years
S/o Balakrishnan Nair,
Pilavily House.
Karaparambu PO, Calicut-10. .. Applicant

(By Advocate Mr. Johnson Manayani)

Vs.

1. The Sub Divisional Inspector (Postal)
West Hill, Calicut.5.
2. The Senior Superintendent of
Post Offices, Calicut Division,
Calicut.
3. The Postmaster General,
Northern Region,Calicut.
4. S.Sarvesh Kumar, Anankunivayal PO.
Beypore North,Calicut Dt. .. Respondents

(By Advocate Mr. KS Bahuleyan for Shri TPM Ibrahim Khan)

The application having been heard on 1.5.97, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

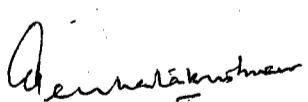
The applicant who was directed to be considered
for regular selection to the post of Extra Departmental
Delivery Agent by the order in O.A.1015/96 was considered
alongwith the other candidates. However, in the
selection the applicant failed to succeed while the 4th
respondent has been successful. The result was
communicated to the applicant by the order at
Annexure.A4. The applicant is aggrieved by his non-
selection and has therefore filed this application. It

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has been stated in the application that the decision of the first respondent in not granting any weightage to the applicant is unsustainable as the applicant had more than 13 months service as an Extra Departmental Agent taking into account his provisional service as Extra Departmental Messenger as also of Extra Departmental Delivery Agent. Therefore the applicant has prayed that the A-4 order be set aside and the respondents may be directed to select him for appointment.

2. We have perused the application and the other materials and heard the counsel on both sides. Even if the entire provisional service of the applicant as Extra Departmental Messenger as also of Extra Departmental Delivery Agent is taken into account, it amounts only to thirteen months and a few days. The weightage that could be given is not more than 6% marks. Even then the applicant will not become equal to the 4th respondent in merit as the applicant has got 38.6% marks in the SSLC examination while the fourth respondent has got 45.2% marks. Therefore, we are of the considered view that there is nothing in the order which requires judicial intervention. The application is therefore rejected under Section 19(3) of the Administrative Tribunals Act.
No costs.

Dated the 1st day of May, 1997.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

ks.

LIST OF ANNEXURE

Annexure A-4 : True copy of the proceedings of the
1st respondent dt.24-2-97.
